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Madhya Pradesh Civil Courts (Amendment) Act, 2011 35 of 2011

[22 December 2011]

CONTENTS

- 1. Short Title
- 2. Amendment Of Section 6

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An Act further to amend the Madhya Pradesh Civil Courts Act, 1958. Be it enacted by the Madhya Pradesh Legislature in the Sixty-Second year of the Republic of India as follows:--

1. Short Title :-

This Act may be called the Madhya Pradesh Civil Courts (Amendment) Act, 2011.

2. Amendment Of Section 6 :-

In Section 6 of the Madhya Pradesh Civil Courts Act, 1958 (No. 19 of 1958), in sub-section (1),--

- (i) in clause (a), for the word and figures "Rupees 25,000", the word and figures "Rupees 2,50,000" shall be substituted;
- (ii) in clause (b), for the word and figures "Rupees 50,000", the word and figures "Rupees 10,00,000" shall be substituted.